

(A3)

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

.....
Registration O.A. No. 323 of 1989(L)

A.K. Gupta Applicant

Vs.

Union of India and ors.... Respondents

Hon' Mr. Justice Kamleshwar Nath, V.C.

Hon' Mr. K. Obayya, A.M.

(By Hon' Mr. Justice Kamleshwar Nath, V.C.)

The above application under section 19 of the Administrative Tribunals' Act No.XIII of 1985, has been filed by the applicant seeking relief to quash the impugned order dated 6.7.89, contained in Annexure No.2.

2. We have heard the learned counsel for the applicant and perused the documents on record. An identical case registered as O.A. No. 322 of 1989(L) Angad Lal Vs. Union of India and ors has been dismissed in limine, today by us for reasons recorded therein, and those very reasons would apply to the present case also, with the difference that the maximum length of performing the duties at any one time amongst the various broken periods is only 10 days. The application is dismissed in limine with no order as to costs.

R. B. Obayya
MEMBER (A)

H.
VICE CHAIRMAN

(sns)

December 19, 1989

Lucknow.

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